

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:782
ANSWERED ON:10.12.2013
REHABILITATION OF MANUAL SCAVENGERS
Das Shri Bhakta Charan

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has initiated any steps for rehabilitation of manual scavengers in alternative occupation;
- (b) if so, the details thereof and the number of families rehabilitated so far, State/UT-wise;
- (c) if not, the reasons therefor; and
- (d) the time-frame set by the Government to rehabilitate all such people in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT)

(a) to (c) A Self Employment Scheme for Rehabilitation of Manual Scavengers is being implemented since January, 2007 for rehabilitation of manual scavengers and their dependents, into alternative occupations.

As per the reports received from the concerned States/Union Territories, 79,469 identified, eligible and willing manual scavengers and their dependents were provided assistance for their rehabilitation. State/UT wise details are given in the annexure.

The Scheme has been recently revised. The revised Scheme provides for one-time Cash Assistance to one manual scavenger in a family, training with monthly stipend, capital subsidy and interest subsidy for the projects undertaken by the beneficiaries.

(d) All duly identified manual scavengers have to be rehabilitated in accordance with the provisions of the 'Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013', which has come into force with effect from 6.12.2013 in the all States/Union Territories, except Jammu & Kashmir.